

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A. No. 2865/97

New Delhi this the 24th Day of July 1998

Hon'ble Shri R.K. Ahooja, Member (A)

Kishor Kumar,  
Office Khalasi (Health Unit),  
Northern Railway  
Hapur.

Petitioner

(By Advocate: Shri H.K.Gangwani)

-Versus-

1. General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Divisional Railway Manager,  
Northern Railway,  
Moradabad.

Respondents

ORDER (Oral)

The applicant is aggrieved by the refusal of the respondents give him the salary in regular pay scale for the period from 7.6.1989 to 30.5.1990 and for non regularisation of the said period when the applicant was on medical leave and waiting for further orders.

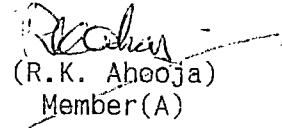
2. Notice was issued to the respondents but despite the fact that a number of opportunities have been afforded the respondents have not filed their reply.

3. I have heard the learned counsel for the applicant. None is present on behalf of the respondents. Learned counsel for the applicant submits that the applicant had been making regular representations to the respondents and he has also



taken up the case with the Union but the respondents have not taken any decision thereon. In this connection he drew my attention to copy of the representation at Annexure A-6 annexed to the OA and submits that the applicant will be satisfied if respondents are directed to take a decision in the matter.

4. Having considered the matter, I find that the OA can be disposed of at the admission stage itself with a direction to the respondents that the representation be disposed of with a reasoned and speaking order within four weeks from the date of receipt of a copy of this order.



(R.K. Ahooja)  
Member(A)

\*Mittal\*